

(b) if so, the names thereof;

(c) whether Government have since decided to park such PSUs with the Finance Ministry delinking them from the nodal Ministry and the departments; and

(d) if so, the reasons therefor?

THE MINISTER OF DISINVESTMENT (SHRIARUN SHOURIE). (a) and (b) The ongoing process of disinvestment in 10 public sector undertakings and the process of disinvestment of Government's equity in Maruti Udyog Limited (MUL) which is a non-Government company, is expected to be completed in the current fiscal namely, 2001-2002. The companies concerned are Bharat Heavy Plates and Vessels Limited (subsidiary of Bharat Yantra Nigam Limited); Hindustan Zinc Limited; Hotel Corporation of India Limited (subsidiary of Air India); IBP Co. Limited; Indian Petrochemicals Corporation Limited; India Tourism Development Corporation Limited; Instrumentation Controls & Valves Limited (subsidiary of Instrumentation Limited); Jessop & Company Limited (subsidiary of Bharat Bharti Udyog Nigam Limited); NEPA Limited; Videsh Sanchar Nigam Limited and Maruti Udyog Limited. The disinvestment through strategic sale in 2 other PSUs viz. CMC Limited and HTL Limited has been completed in October 2001.

(c) No, Sir.

(d) Does not arise.

Upgradation of CGHS Units of ISM&H

18. SHRI W. ANGOU SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the current guidelines / criteria for upgradation of CGHS Units of ISM&H have become outdated and need revision;

(b) whether any study, of SIU of Ministry of Finance has been done for the upgradation of the units of ISM&H;

(c) if so, the outcome of the work study; and

(d) if not, by when, the report of the SIU will be finalized?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. C.P. THAKUR): (a) to (d) Though upgradation of ISM&H Units under CGHS are

made keeping in view the demand of beneficiaries based upon justification and availability of resources. The SIU of the Ministry of Finance was requested to conduct the norms study of the functioning of the ISM&H dispensaries under CGHS. Accordingly, the SIU has already undertaken the study of the ISM&H Units under CGHS but its report has not been received by the Govt, as yet.

Safe Injection Policy

19. SHRIRAMACHANDRA KHUNTIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state.

(a) whether Government have decided to undertake a study to document scientifically the existing injection practices in the country;

(b) if so, the time by which the outcome of the study is likely to be available; and

(c) the steps taken by Government to formulate and implement a meaningful Safe Injection Policy?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. C.P. THAKUR): (a) to (c) Yes, Sir. A study entitled Assessment of Injection Practices in India has been planned by Government. A Core-Group comprising Indian Council of Medical Research (ICMR), professional groups like Federation of Obstetrics and Gynecological Societies of India (FOGSI), Indian Academy of Paediatrics (IAP) and Indian Medical Association (IMA) as well as representatives from National AIDS Control Organization (NACO), Directorate of Health Services (DGHS) and experts has been constituted. The terms of reference for the study have been finalized and endorsed by the Core-Group. The study is likely to commence shortly. The study will be completed over a period of 12 months after commencement. Results from the study would be utilized to evolve a safe injection policy.

Use of Restricted Medicines for Treatment of Cancer

20. SHRI SANTOSH BAGRODIA. Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state.

(a) whether it is a fact that some cancer hospitals use restricted medicines for treatment of cancer in the country;

(b) if so, the details thereof;